Registered startups

1027. SHRI DEREK O'BRIEN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the year-wise number of startups registered in India, as per Government's definition, since 2006;

(b) the percentage increase in the number of startups as compared to 2006 with 2016;

(c) the year-wise number of people employed by startups since 2006;

(d) whether Government has data on the number of active investors in the startup market and if so, the details thereof; and

(e) the year-wise number of incubator organisations offering services and support to startup in India, since 2006?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) The definition of Startup was notified on 17th February, 2016. Government of India has so far recognized 180 applicants who had submitted required documents as per the definition of Startup.

(b) and (c) Do not arise in view of reply to (a) above.

(d) The list of Alternative Investment Funds registered with SEBI is available on the website *http://startupindia.gov.in/uploads/pdf/List of SEBI Registered Funds.pdf*.

(e) The number of incubator organizations offering services and support to startups in India and recognized by Department of Industrial Policy and Promotion to provide recommendation letters to startups is available on the website *http://startupindia.gov. in/uploads/pdf/List of Incubators.pdf*

Development of IPAB, Chennai

1028. DR. V. MAITREYAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether Government has any plan to improve and develop the overall infrastructure and manpower strength of Intellectual Property Appellate Board (IPAB), Chennai, Tamil Nadu;

(b) if so, the details thereof;

(c) the total amount allocated, disbursed and utilized in the last three years, year-wise and the current vacancy position; and

(d) the effective steps taken by Government to fill the vacancies at the earliest and make the Intellectual Property Appellate Board (IPAB), Chennai, Tamil Nadu at par with those in USA, UK and Germany?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir.

(b) With a view to strengthen the Intellectual Property Appellate Board, Chennai, a Plan Scheme named "*Modernization and Strengthening of IPAB*" was approved at a total cost of \gtrless 14.70 crores under the Twelfth Plan. The proposed scheme included provisions for construction of permanent building of IPAB at Tondiarpet in Chennai, creation of additional posts and upgradation of infrastructure facilities.

(c) and (d) The details of total amount of funds allocated to IPAB during the last three years is as under:-

(In	₹	crores)
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Year	Funds released	Funds utilized
2013-14	3.31	3.09
2014-15	6.64	4.08
2015-16	4.00	3.96

Out of 30 sanctioned posts in IPAB, 12 posts are presently vacant. While one of the posts of Library Information Officer has been deemed abolished, steps have already been initiated to fill up the remaining vacant posts, as under:

- Proposal to fill up the posts of the Chairman and the Technical Member (Patents) are under consideration.
- The posts of the Vice Chairman and Technical Member (Trade Marks) will be filled up keeping in view the judgment of the High Court of Madras in the case of "*Shamnad Basheer Vs Union of India and others*".
- The matter of recruitment to the posts of Deputy Registrar and Court Officer has been taken up with the Union Public Service Commission.

The remaining five posts, one each of Private Secretary, Sr. Hindi Translator, Stenographer Grade C and two posts of LDC, are being advertised.